## **COURT-I**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## **APPEAL NO. 234 of 2017**

Dated: 25<sup>th</sup> September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Jaiprakash Power Ventures Limited ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Ms. Suparna Srivastava

Ms. Sanjna Dua for R-2

## <u>ORDER</u>

Admit. Ms. Suparna Srivastava appears on behalf of Respondent No.2 and seeks four weeks time to file reply.

List the matter on <u>20.11.2017.</u> In the meantime, learned counsel for the respondents may file reply on or before 23.10.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/tpd